

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Rev. No. 669 of 2020

Afroz Khan Petitioner
Versus
Neshat Afza Opp. Party

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. Pratiush Lala, Advocate
For the O.P. :

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/09.09.2021: Defects pointed out by the office are ignored.

Counsel for the petitioner wants some settlement with the Opp. Party, who is wife of the petitioner and for that purpose, prayer has been made.

Considering the fact that present case relates to matrimonial dispute, let notice be issued to Opp. Party on filing requisites etc. under registered cover with A/D as well as under ordinary process, subject to deposit of Rs.20,000/- as ad-interim litigation cost in the court of Principal Judge, Family Court, Dhanbad and the court below is directed to release the said amount in favour of the Opp. Party.

(Rajesh Kumar, J.)